

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 170/2000

New Delhi this the 28th day of January, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Ex. Ct. Mahipal Singh Aithani
S/O Aan Singh Aithani,
R/O Vill. Adh-Gadhera,
P.O. Bharari (Kopkot),
Distt. Bageshwar (UP). ... Applicant

(By Shri Anil Gautam, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block,
New Delhi.
2. Director,
North Eastern Police Academy,
Umsaw, Umaian,
Meghalaya. ... Respondents

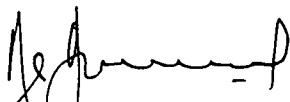
O R D E R (ORAL)

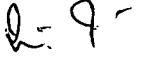
Shri Justice Ashok Agarwal :

Being aggrieved by an order passed by the disciplinary authority on 29.7.1998 imposing a penalty of dismissal against the applicant, he has preferred appeals on 15.2.1999 and 12.4.1999. The same are pending and are not disposed of even though a considerable period has elapsed. In the circumstances, we direct the first respondent to dispose of the same expeditiously and, as far as possible, within a period of three months from the date of service of this order. It will be open to the applicant to impugn the order that may be passed in the appeal should the same be adverse to him.

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2. Present application is disposed of with the
aforesaid directions.


(Ashok Agarwal)
Chairman


(Shanta Shastray)
Member (A)

/as/